

C. A. T. Bench, JAIPUR

Date of Order	Orders C.P. No. 70/93
21.9.94 <i>Re-submitted to MD 29/9/94</i> <i>Recd C.A.T. 29/9/94</i>	None present for the petitioner Mr. Manish Bhandari - Counsel for respondents. The learned Counsel for the respondents Submits that except the question of payment, orders have been complied with and the applicant has been taken on duty. He further submits that he will get the things settled ^{within one month} settled, regarding the dispute if any on payment. In the light of the submission of the learned Counsel for the respondents, the Contempt Petition is dismissed and notices discharged at this stage. If the dispute continues even after one month the petitioner is at liberty to file a fresh Contempt Petition.  (O.P. Sharma) M(A)  (D.L. Mehta) V.C. <i>Out sent to Mr Ripk [unclear] [unclear] [unclear]</i>